## The Nagaland Village Council (Third Amendment) Act, 2002. (Act No. 7 of 2002).

Received the assent of the Governor of Nagaland on 01/02/2002 and published in the Nagaland Gazette Extraordinary dated: 29th of October 2002.

An -Act -

To Amend the Nagaland Village Council Act, 1978 (Nagaland Act No. 1 of 1979)

Where as it is considered expedient to provide for involvement of the Village Councils in the Electricity Management System in the Villages;

It is hereby enacted in the Fifty-third year of the Republic of India, as follows:

Short Title 1 (i) This Act may be called the Nagaland Village Council (Third Amendment) Act, 2002.

And (ii) It extend to the whole of Nagaland

Commencement (iii) It shall come int force with immediate effect.

Amendment of 2 In Clause (1) of Section 12 of the Principal Act, the word

Section 12 'Power' Shall be inserted after the word 'roads' and before the word 'forest'.